

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 8 MAR 1995

APPLICATION NO: 391 of 1994.

APPLICANTS:- Sri.H.B.Harisingh,  
V/S.

RESPONDENTS:- The Director of Postal Services,  
Karnataka Circle, Bangalore and another.

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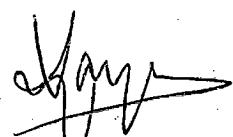
1. Sri.V.V.Balan,  
Advocate, No.75,  
Muddappa Road Cross,  
Maruthisvanagar,  
Bangalore-560033.
2. Sri.M.S.Padmarajaiah,  
Sr.C.G.S.C.High Court Bldg,  
Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.  
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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 23-02-1995.

Issued on  
8/3/95

9/

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 391 OF 1994

THURSDAY, THIS THE 23RD DAY OF FEBRUARY, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member(A).

H.B. Harisingh,  
Aged 36 years,  
S/o Balaji Singh  
O/o Superintendent Sorting,  
Bangalore City RMS,  
Bangalore-560 023.

.. Applicant.

(By Advocate Shri V.V. Balan)

v.

1. The Director of Postal Services  
O/o Chief Post Master General,  
Karnataka Circle,  
Bangalore-560 001.
2. The Senior Superintendent, RMS  
Bangalore TD Stg. Division,  
Bangalore-560 026.

.. Respondents.

(By Standing Counsel Shri M.S. Padmarajaiah)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We think it appropriate to direct the applicant to file a revision petition under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 to the appropriate authority. Ordered accordingly. If such a revision petition is filed within one month from to-day, the appropriate authority will consider and dispose off it on merits as far as possible by passing a speaking order as quickly as possible. All the contentions urged herein are left open for being considered by the revising authority, if they are again raised.



With these observations this application stands disposed off finally. If the outcome in the revision petition is not to the satisfaction of the applicant he can certainly approach us for redressal of such grievance. No costs.

Sd/-

Sd/-

MEMBER(A)

VICE-CHAIRMAN.



TRUE COPY

08/03/95  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore